

DIVISION BENCH
COURT - II

O-222

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/230(KB)2022
IA(COMPANIES.ACT)/218(KB)2023, IA(COMPANIES.ACT)/217(KB)2023,
IA(COMPANIES.ACT)/47(KB)2023, IA(COMPANIES.ACT)/32(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11TH JULY 2024

IN THE MATTER OF	PAYAASH CAPITAL (SINGAPORE) PTE LTD. VS TRINITY ALTERNATIVE INVESTMENT MANAGERSLIMITED
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For the Petitioner
Mr. Supriyo Gole, Adv.
Ms. Perna Shaha, Adv.

Mr. Rishav Banerjee, Adv.] For Respondent No.1
Mr. Rajarshi Banerjee, Adv.

Mr. Jishnu Saha, Sr. Adv.] For Respondent No. 2
Mr. Soumyajit Mishra, Adv.

ORDER

1. Ld. Counsels for the parties present.
2. **IA(COMPANIES.ACT)/218(KB)2023, IA(COMPANIES.ACT)/217(KB)2023,
IA(COMPANIES.ACT)/47(KB)2023, IA(COMPANIES.ACT)/32(KB)2023:**
 - a) In view of joint request by both the Ld. Sr. Counsels, these matters stand adjourned till **14.08.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**